

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 103
IB-800/PB/2022

IN THE MATTER OF:

M/s. SREI Equipment Finance Ltd.

...PETITIONER

Vs

M/s. Pratyush Infrastructure Pvt. Ltd

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 20.02.2024
(Hearing through VC & Physical Mode)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

ORDER

IA/729/2024

This is an application filed by the IRP in terms of Section 22 (3) of IBC read with Section 60 (5) of IBC informing the decision of the CoC to confirm the appointment of the IRP as RP.

Heard the Ld. Counsel on behalf of IRP. Ld. Counsel submitted that the CoC in its meeting by 100% voting has resolved to appoint IRP as RP. The decision of the CoC is taken on record with just exceptions. IA is **disposed off**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)